

- (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Hindustan Paper Corporation Limited for the year 1999-2000. [Placed in Library. See No-LT.618/99].

I. Notifications of Ministry of Commerce and Industry.

II. Reports and Accounts (1998-99) of various Corporations and related papers.

III. Memoranda of Understanding (1999-2000) between Govt, of India and various Corporations.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI OMAR ABDULLAH): Sir, I lay on the Table:

I. A copy each (in English and Hindi) of the following notifications of the Ministry of Commerce and Industry, under sub-section (3) of Section 49 of the Tea Act, 1953:

- (1) G.S.R. 763(E) dated 23.12.1998 publishing the Tea Waste (Control) Amendment Order, 1998. [Placed in Library. See .No LT-255/99]
- (2) S.O. 1086(E) dated 11.11.1999 publishing amendment to S.O. 287(E) dated 4.4.1994 exempting certain categories of tea from payment of cess. [Placed in Library. See No. LT-256/99]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619 of the Companies Act, 1956:-

- (i) (a) Annual Report and Accounts of the State Trading Corporation of India Limited, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company. [Placed in Library. See No. LT-651/99]
- (ii) (a) Annual Report and Accounts of the PEC Limited, New

Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No- LT.652/99]

(b) Review by Government on the working of the above Company.

(iii) (a) Sixteenth Annual Report and Accounts of the Spices Trading Corporation Limited, Bangalore, for the year 1998-99, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon..

(b) Review by Government on the working of the above Company .[Placed in Library. See No. LT-650/99]

III. A copy each (in English and Hindi) of the following papers:

(i) Memorandum of Understanding between the Government of India (Ministry of Commerce) and the State Trading Corporation of India Limited for the year 1999-2000. [Placed in Library. See No. LT-664/99]

(ii) Memorandum of Understanding between the Government of India (Ministry of Commerce) and India Trade Promotion Organisation for the year 1999-2000.[Placed in Library See No. LT-662/99]

(iii) (a) Fortieth Annual Report and Accounts of the the Sports Goods Export Promotion Council, New Delhi, for the year 1997-98, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-655/99]

(iv) (a) Thirty-fifth Annual Report and Accounts of the Basic Chemicals, Pharmaceuticals and Cosmetics Export

Promotion Council, Mumbai, for the year 1997-98, together with the Auditor's Report on the Accounts. Review by Government on the working of the above Council.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT-257/99]
- (v) (a) Forty-first Annual Report and Accounts of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council. [Placed in Library. See No. LT-657/99]
- (vi) (a) Thirty-sixth Annual Report and Accounts of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1998-99, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council. [Placed in Library. See No. LT-658/99]
- (vii) Memorandum of Understanding between the Government of India (Ministry of Commerce and Industry, Department of Commerce) and PEC Limited for the year 1999-2000. [Placed in Library. See No. LT-665/99]

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a fax message has been received from Ms. Lata Mangeshkar stating that she is presently in London and in view of her unavoidable commitments, she is not able to attend the House during the current Session. She has, accordingly, requested for the grant of leave of absence from all the sittings of the House during the current Session. Does she have the permission of the House for remaining absent from all the sittings of the House during the current Session?